



2026:AHC:26649-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 316 of 2026

Sarvesh Kumar Jaiswal

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	: Salesten Topno, Suneel, Kalp Dev Mishra
Counsel for Respondent(s)	: Archit Mandhyan, Seema Agarwal (S.C.), Meenakshi Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking constitution of a joint special investigation/enforcement team to inquire into evasion of Mandi Fee and Development Cess in District Prayagraj.
2. A perusal of the petition indicates that the petitioner himself is a Trader/Commission Agent, however, the said aspect has not been disclosed in the petition and he has claimed himself as a farmer in the affidavit. Further the representation made is absolutely cursory and omnibus and allegations have been made without any further material.
3. In that view of the matter, we do not find any reason to entertain the present petition. The same is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 6, 2026

P.Sri./RK